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## (2024) 03 TEL CK 0029

High Court For The State Of Telangana:: At Hyderabad

Case No: Writ Petition No. 7505 Of 2024

Minhajuddin Qazi Mohammed

**APPELLANT** 

Vs

Union Of India RESPONDENT

Date of Decision: March 26, 2024

**Acts Referred:** 

• Constitution Of India, 1950 - Article 21

• Indian Penal Code, 1860 - Section 420

• Passports Act, 1967 - Section 6(2), 6(2)(e), 6(2)(f), 10(d)

• Prevention of Corruption Act, 1988 - Section 13(1), 13(2)

Hon'ble Judges: Surepalli Nanda, J

Bench: Single Bench

Judgement